

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

CP NO. 238/2002 IN  
OA NO. 1851/99

This the 25th day of July, 2002

HON'BLE SH. KULDIP SINGH, MEMBER (J)  
HON'BLE SH. S.A.T.RIZVI, MEMBER (A)

(29)

Shri Dayanand,  
Ex-O.T. Assistant,  
Dr. No. H-229 (Type-II),  
Kali Bari Marg, New Delhi.

(By Advocate: Sh. D.K. Jain proxy for  
Sh. M.P. Raju)

Versus

1. Dr. S.P. Aggarwal,  
Director General of  
Health Services,  
Nirman Bhawan, New Delhi-11.
2. Dr. C.P. Singh,  
Medical Superintendent,  
Dr. RML Hospital,  
New Delhi.
3. Dr. N.K. Chaturvedi,  
Estate Officer,  
Dr. RML Hospital,  
New Delhi.

(By Advocate: Sh. R.D. Aggarwal, Sr. Advocate alongwith  
Sh. Rajinder Nischal)

ORDER (ORAL)

By Sh. Kuldip Singh, Member (J)

As far as the compliance of the order of this Tribunal is concerned, the respondents have submitted a compliance report and have also annexed the order dated 6.7.2002 vide Annexure R-1. Counsel for applicant is satisfied with regard to the compliance. However, counsel for applicant points out that though as per the order dated 6.7.2002 the applicant is kept under deemed suspension under Rule 7 (4) of CCS (CCA) Rules, but he is not being paid the subsistence allowance.

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2. Counsel for respondents submits that order for payment of  
subsistence allowance ~~has been~~ <sup>earlier standards</sup> passed and applicant can  
collect the payment from the office. CP stands disposed of.

  
( S.A.T. RIZVI )

Member (A)

  
( KULDEEP SINGH )

Member (J)

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